

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**TUESDAY, THE FIFTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND**

**THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION NO: 28581 OF 2024**

**Between:**

1. Kalam Kunnath Sreeja, D/o, Kalam Kunnath Vishnu Murthy, Aged about 21 years, Occ. Student, Res. Flat no 205 Nagamalli Plaza Apartments, MaharaniPet, Kanaka durga Nursing home, Vishakapatnam-530002, A.P.
2. M Vardhan Yadav, S/o, M Sadanand Yadav, Aged about 19 years, Occ. Student, Res. 20-6-197, Lal Darwaza, Shah Ali Banda, Charminar, Hyderabad-500065, T.G.
3. Mohammed Abdul Wasay, S/o, Mohammed Abdul Waheed, Aged about 19 years, Occ. Student, Res. 6-2-281/4, Srinagar Colony, Nalgonda-508001, T.G.
4. Kashamolla Sourabh, S/o, K Bhanu Prakash, Aged about 20 years, Occ. Student, Res. Flat no-202, A-Block, Metro Heights Apartments, Jaipuri Colony, Opp Kalyana Laxmi Gardens, Mamatha nagar, Nagole-500068, T.G.
5. Vuppu Rohit Satya, S/o, Vuppu Lowa Raju, Aged about 19 years, Occ. Student, Res. 2-226, Ram Nagar, Opp RCM School, Pedaboddepalli, Narsipatnam-531116, A.P.
6. Kesagani Jagruth Pawan Goud, S/o, Kesagani Rajesekhar Goud, Aged about 18 years, Occ. Student, Res. 11-10-707/2, Burhan PLiram, Khammam-507001, T.G.
7. Neerunemula Abhinav, S/o, Neerunemula Shyam Sunder, Aged about 19 years, Occ. Student, Res. EIPL La Paloma Villas Villa 212, Shankarpally Road, ICFAI Business School, Mokila-501203, T.G.

**.....PETITIONERS**

**AND**

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad.
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

**.....RESPONDENTS**

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioners request for online registration for admission into MBBS/BDS course under Management Quota C (NRI) Category in ,next phase of counseling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioners to upload online application for admission into MBBS/BDS course under Management Quota C (NRI) category for the academic year 2024-25 in next phase of counseling.

**I.A.NO:1 OF 2024**

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioners request for online registration under Management Quota C (NRI) Category for admission into MBBS/BDS course in the next phase of counseling for the academic year 2024-25, pending disposal of writ petition.

**Counsel for the Petitioners : SRI ABDUL KABEER**

**Counsel for the Respondent No.1 : SRI T.RAMESH, AGP FOR MEDICAL HEALTH AND FAMILY WELFARE**

**Counsel for the Respondent No.2 : SRI G.RAVI, ADVOCATE FOR SRI A.PRABHAKAR RAO, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES**

**The Court made the following ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.28581 of 2024

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Abdul Kabeer, learned counsel for the petitioners.

Mr. T.Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appears for respondent No.1.

Mr. G.Ravi, learned counsel representing Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioners *inter alia* have prayed for the following relief:

“For the reasons stated above, it is prayed that this Court may be pleased to issue an appropriate

writ, order or direction, more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2<sup>nd</sup> respondent in not considering the petitioners' request for online registration for admission into MBBS/BDS course under Management Quota "C" (NRI) Category in next phase of counseling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioners to upload online application for admission into MBBS/BDS course under Management Quota "C" (NRI) Category for the academic year 2024-25 in next phase of counseling and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

4. Learned counsel for the petitioners submitted that the petitioners applied for admission into MBBS/BDS course for the academic year 2024-25 under management quota 'B' category, but inadvertently they could not register for admission under "C" category i.e., NRI category. Therefore,

the University is not permitting the petitioners to seek admission under Management Quota for "C" (NRI) category. He further submitted that the petitioners be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioners submit a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioners to submit a representation before the University with regard to their grievance. Needless to state that in case

such a representation is made, the University shall decide the same within a period of three (03) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/-P. PADMANABHA REDDY  
ASSISTANT REGISTRAR**

//TRUE COPY//

**SECTION OFFICER**

To

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, State of Telangana at Hyderabad.
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to SRI ABDUL KABEER, Advocate [OPUC]
5. One CC to SRI A.PRABHAKAR RAO, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES (OPUC)
6. Two CD Copies

SA  
BS



C.C. TODAY

HIGH COURT

DATED:15/1/2024

ORDER

WP.No.28581 of 2024



DISPOSING OF THE W.P  
WITHOUT COSTS.

9  
16/1/24  
124